

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2983
ANSWERED ON:15.03.2016
Welfare Schemes for Differently Abled
Mishra Shri Bhairon Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of Differently Abled persons in the country, disability and State-wise;
- (b) the details of welfare schemes being run by the Government for the Welfare of Differently Abled and the total number of differently abled benefitted from these schemes, State-wise including Uttar Pradesh;
- (c) whether some differently abled persons are not able to avail the benefits of schemes run by the Government for their welfare; and
- (d) if so, the details thereof and the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) As per Census 2011, there are 2,68,14,994 persons with disabilities in India. Disability & State-wise number of persons with disabilities as per Census 2011 is at Annexure-I.

(b) The Ministry implements the following major schemes for the welfare of persons with disabilities:

(i) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP): Under ADIP Scheme the funds are released to various Implementing Agencies to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential. List of beneficiaries including the State of Uttar Pradesh for the last three years is at Annexure-II.

(ii) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA): Under this scheme, assistance is provided to State Governments and to autonomous organizations/Institutions under Central or State Governments, for various activities relating to implementation of Persons with Disabilities Act, 1995, particularly for creation of barrier free environment for persons with disabilities. States/organisations benefitted under SIPDA scheme is 27 (during 2012-13), 42 (during 2013-14), 57 (during 2014-15) and 53 (during 2015-16 as on 10.3.2016).

(iii) The Department of Empowerment of Persons with Disabilities is implementing a Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels. A statement indicating State-wise number of beneficiaries benefitted under DDRS during the last three years, including Uttar Pradesh, is at Annexure-III

(iv) Scholarship schemes for students with disabilities such as Pre-matric, Post-metric, Top Class Education, National Fellowship, National Overseas Scholarship. The number of State-wise beneficiaries including Uttar Pradesh for persons with disabilities is at Annexure-IV

In addition 7 National Institutes namely National Institute for the Visually Handicapped (NIVH), Dehradun, National Institute for the Mentally Handicapped (NIMH), Secunderabad, Ali Yavar Jung National Institutes for the Hearing Handicapped (AYJNIHH), Mumbai, National Institute for the Orthopaedically Handicapped (NIOH), Kolkata, Swami Vivekanand National Institute for Rehabilitation Training and Research (SVNIRTAR), Cuttack, Pt. Deen Dayal Upadhyay Institute for Physically Handicapped (PDUIPH), New Delhi, National Institute for Empowerment of Persons with Multiple Disabilities (NIEPMD), Chennai implements certain schemes for the welfare of persons with disabilities. Number of beneficiaries of the schemes of these National Institutes during the last two years is at Annexure-V.

(c) & (d) Relief to the disabled is primarily a State subject by virtue of entry 9 of the State List of the Constitution of India. The Central Government supplements the efforts of the States for the welfare of persons with disabilities through the above schemes. The Ministry has not conducted any survey regarding the persons with disabilities not availing the benefits under these schemes. The Government has already initiated necessary steps to implement Unique Disability Identity Card project for identification and certification of every person with disability which would facilitate easy access to the benefits under various schemes of the Government.
